

[Shri Subodh Hansda]

- (ii) Annual Report of the National Coal Development Corporation Limited, Ranchi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5190/73]

NAVY (PRESCRIBED OFFICERS) (AMENDMENT) REGULATIONS, 1973 AND ANNUAL REPORT OF PRAGA TOOLS LTD., SECUNDERABAD FOR 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (Shri J. B. PATNAIK): (1) I beg to re-lay on the Table a copy of the Navy (Prescribed Officers) (Amendment) Regulations, 1973 (Hindi and English versions) published in Notification No. SRO 80 in Gazette of India dated the 14th April, 1973, under section 185 of the Navy Act, 1957 [Placed in Library. See No. LT-4947/73].

(2) I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Praga Tools Limited, Secunderabad, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-5191/73].

NOTIFICATIONS UNDER COAL MINES PROVIDENT FUND FAMILY PENSION AND BONUS SCHEMES ACT, 1948

SHRI G. VENKATASWAMY: I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948:—

- (1) The Coal Mines Provident Fund (Second Amendment) Scheme, 1973 published in

Notification No. G.S.R. 548 in Gazette of India dated the 26th May, 1973.

- (2) The Andhra Pradesh Coal Mines Provident Fund (Second Amendment) Scheme, 1973, published in Notification No. G.S.R. 549 in Gazette of India dated the 26th May, 1973.
- (3) The Rajasthan Coal Mines Provident Fund (Second Amendment) Scheme, 1973, published in Notification No. G.S.R. 551 in Gazette of India dated the 26th May, 1973.
- (4) The Neyveli Coal Mines Provident Fund (Second Amendment) Scheme, 1973, published in Notification No. G.S.R. 551 in Gazette of India dated the 26th May, 1973. [Placed in Library. See No. LT-5192/73]

1313 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule III of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Homoeopathy Central Bill, 1973, which has been passed by the Rajya Sabha at its sitting held on the 23rd July, 1973.

HOMOEOPATHY CENTRAL COUNCIL BILL

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Homoeopathy Central Council Bill, 1973 as passed by Rajya Sabha.